

12.52 hrs.

### MATTERS UNDER RULE 377

#### (i) REPORT SINKING OF ANCIENT MONUMENTS AND STUPAS IN KUSHINAGAR, DEORIA DISTRICT OF UTTAR PRADESH

श्री उपसेन (बेबरिया) : अध्यक्ष महोदय, मैं नियम 377 के अर्धीन निम्नलिखित विषय को आपके समक्ष रखना चाहता हूँ।

“तथागत भगवान् बुद्ध की परिनिर्वाण-स्थली कुशीनारा (कुशीनगर), जिला देवरिया, के प्राचीन भवनावशेषों एवं मंदिर, स्तूप तथा मुकुट बंधन चैत्य इस वर्ष की बाढ़ के कारण चारों ओर पानी का जमाव होने से घंसे रहा। इसकी सूचना आकियालोजिबल सर्वे आफ इंडिया को दे दी गई है। फिर भी अभी तक भवन के पुनर्निर्माण की कोई कार्यवाही नहीं हो रही है। कुछ धन लिए मैं माननीय शिक्षा मंत्री का ध्यान इस ओर आकृष्ट करना चाहता हूँ, ताकि कुशीनगर का ऐतिहासिक भवशेष, जिस में बौद्ध-कालीन एवं जैनकालीन इतिहास लिपटा है, नष्ट होने से बचाया जा सके।”

#### (ii) REPORTED AGITATION BY DEVELOPMENT WORKERS OF LIFE INSURANCE CORPORATION

DR. BAPU KALDATE (Aurangabad): Sir, under rule 377 I want to raise the following matter namely, “Life Insurance Corporation Development Workers agitation”. They had been holding demonstrations throughout the country. Yesterday also they held demonstrations for the demands. This is not the first time but the Development Workers of Life Insurance Corporation have been agitating for a long time over the non-cooperation of the LIC management in settling their long standing demands. Interestingly, their demands include besides their own demands on service conditions, matters mostly concerning the policy-holders. There is a recent statement of the Managing Director of the LIC that the Ministry does not permit the Management (Board) to take even the most elementary kind of management decisions. On the background of the LIC bosses who sat on the negotiation Table with great reluctance at the instance of the Ministry determined from the very beginning to break the negotiations into a deadlock, they have just committed contempt of Parliamentary proceed-

ings by jeopardising a settlement since negotiations were never liked by them. The LIC Development Workers have been agitating since Emergency days against the imposition of works norms.

They are also protesting against the unilateral withdrawal of terms on policy-holders also. It was an old provision of LIC policies that paid-up assurance was granted after the policy had run for two years. Besides, under with profit plan of assurances, bonus was given for each year of continuation of the policy. This rule has been changed by the Management. The policy has to remain in force for five years to get the benefits. This will affect thousands of policy-holders.

In the interest of the policy-holders and in the interest of the smooth working of the LIC, the Government must start negotiations with the Development Workers Organisation of LIC.

#### (iii) REPORTED SHORTAGE OF COKE IN MAHARASHTRA

SHRI R. K. MHALGI (Thana): Sir, I may be permitted to raise the following matter under Rule 377—Coke Shortage in Maharashtra. The foundry industry in Western Maharashtra is facing an acute crisis as a result of short supply of coke. It is feared that nearly 200 foundry units in the small sector might be compelled to close down if the coke stocks are not replenished within a fortnight.

The problem of supply of coke has arisen following the recent floods in Bihar where coal mines are still under water. It might take even a month to clear the mines of water completely.

The units, therefore, have now to depend upon the Durgapur coke oven plant in West Bengal, the only other source of coke for small sector foundries.

But recently, the West Bengal Government had taken a decision not to move coal out of the State unless the